RE. MISUNDERSTANDING BETWEEN SOME MEMBERS OF PARLIAMENT AND MINISTER

MR CHAIRMAN: Yesterday both Mr. Matto and Mr. Kulkarni asked the Chair to intervene in the kind of misunderstanding that had arisen between some Members of Parliament and a Minister, and I said I would look into it. Today some leaders of the parties have given me a letter. But I understand that the matter has been very amicably settled and that the Members of Parliament are going to meet the Minister. So, the matter stands closed.

Now Mr. Vishwanath Pratap Singh will make a statement.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): Sir, I have to make a little observation.

MR CHAIRMAN: No observation. It has been closed. Pleased don't rake it up again All is well that ends well.

SHRI GUHLAM RASOOL MATTO: Not on this point I have to make only a general observation that two Members are retiring.

MR. CHAIRMAN: Not now, afterwards. No, it will not be recorded. Nothing will go on record.

STATEMENT BY MINISTER!

Scheme for compounding of offences and settlement of Court cases relating to Customs and Excise duties

THE MINISTER OF FINANCE (SHRI VISHWANATH PRATAP SINGH): Sir, I rise to make an announcement regarding a scheme of compounding of offences and settlement of court cases relating to customs and excise duties.

As the Hon. Members are aware 1985-86 has been an important milestone in the history of taxation of the country. The year saw a number of measures of rationalisation of the tax structures and a high degree of success in the matter of collection of taxes. The collections from personal income tax rose by as high as 45% during the year as compared to the previous year. During the year, the drive against tax evaders was also stepped up.

In the matter of indirect taxes, the collections during the year were 25% more than the collections during the previous year. A new Customs Tariff based on the Harmonized System of Nomenclature was brought out. The Central Excise Tariff was aligned to the Customs Tariff.

During the drive for revenue collections of customs and excise duties, the Government had to face certain problems. It was found that a large amount of money of the order of Rs. 2,500 crores was blocked in courts of law many of these cases relate to the so-called post-manufacturing expenses. No t withstanding the efforts made by the Department, it appears that the collection of the revenue blocked is likely to take considrable time.

As the Hon. Members are aware. the Government had announced a a scheme for enabling the assessees to declare their true income and wealth without attracting panel consequences. Encouraged by the good response this scheme has received the Government has considered whether there should be a similar scheme in the case of indirect taxes. In view of the effective action taken on anti-evasion front, Government are of the view that an opportunity should be afforded to the taxpayers to make a clean breast of past evasion of customs and excise duties without prosecution. No doubt, taxpayers who have evaded the duty in the past should not be given a better treatment than what is available to honest taxpayers. Keeping this in view, a scheme has been formulated under which those taxpayers who, on their own accord, come forward and make a declaration regarding the duty evaded in the past will be afforded an opportunity to pay the taxes due. 551 : 1*0*0

This scheme of compounding of cases of non-payment of excise and customs duties will be available to manufacturers of excisable goods and importers of cargo. It shall apply to those manufacturers or importers who have paid lower amounts duty in respect of excise clearances or on import of cargo, upto the 31st december, 1984 consequent to declaration of incorrect assessable value or wrong classification under the tariff, where the transactions have been fully reflected in the accounts and balance-sheet, if any, of the assessees. In such cases, the assessee should make a declaration on or before the 31st December 1986 before the Collector of Central Excise giving a customs owning the liability declaration their part and indicating paid short the amount them. The declaration will be verified and a demand under law will be issued asking the assessee to pay the amount along with interest at the rate of 6% per annum. On depositing the

amount, an order will be passed by the Collector of Central Excise or Customs compounding the offence and deciding not to proceed against the declarant both departmentally and in a court of law.

Where the amount involved is large, the facility for payment of the amount in instalments can be considered. In case the amount is not paid in time, the duty will be recovered as provided in the law.

I should clearly state that the scheme does not cover :--

- (i) cases of suppression of production of excisable goods and claudestine removal thereof;
 - (ii) Cases of smuggling; and
- (iii) cases of evasion of duty either by misdeclaration of value or wrong classification of goods under the tariff where the transactions have not been fully recorded in the accounts and balance-sheet, if any, of the manufacturer or importer.

The scheme of amnesty cannot be extended to condone criminal actions like smuggling or clandestine removal of goods without payment of excise duty from the factory. Again, if the transactions are not mentioned in the books of the company, then the funds are, to that extent, funnelled out of the business. In these circumstances, rights and the claims of shareholders of the company are also affected and there are serious violations of the provisions of the Company Law. In so far as these transactions are not reflected in the books, there is evasion of other taxes also like income-tax and sales tax, resulting in generation of black money. Hence amnesty scheme cannot be extended to such cases.

In respect of settlement of central excise cases, pending in courts of

law pertaining to post-manufacturing expenses, the assessee should give a declaration to abide by the decision of the Collector of Central Excise, who would work out the liability in terms of the principles already laid down by the Supreme Court. On payment of the amount of dues worked out by the Collector of Central Excise, the cases will be settled and cases filed by the Department will be withdrawn.

Statement by

In central excise cases other than those relating to post-manufacturing expenses and in customs cases pending in courts, where the assessees express their willingness to make payment of the amount due from the party as already assessed by the appropriate assessing or appellate authority, the cases will be considered for settlement on payment of the amount.

SHRI A.G. KULKARNI (Maharashtra) : Mr Chairman, Sir. the hon. Finance Minister who has announced a scheme regarding compounding of offences and settlement of court cases relating to customs and excise, duties, I think personally, is a good and a right step in the right direction. This will create a favourable atmosphere for the industrialists in the country because of raids and court cases which has vitiated the atmosphere for more industrial production. Now a measure has been taken though it may not go to the facility of the cases to be compromised. Sir, I want to seek clarifications from the hon. Minister on two or three points.

First, one is, the Minister has stated that cases of smuggling will not be compromised. But I draw the attention of the hon. Finance Minister to the fact that there are certain industrialists who are subverting the economy of this country by clandestine means and tampering with the administration of the bureaucracy. Therefore, I want an assurance from the Minister that

such subversions will not go scot-free-He should declare it once for all.

The second aspect to which I want to draw the attention of the hon. Finance Minister is that on page 3, para 8, column (iii) he has stated, I quote:

"cases of evasion of duty either by misdeclaration of value or wrong classification of goods under the tariff where the transactions have not been fully recorded in the accounts and balance-sheet, if any of the manufacturer or importer."

But what is happening, Sir, in many cases, as I know, in some cooperative based industries excise officers. themselves have certified for the last five years that everything was all right. The value has been accepted, the bills have been examined and certified in respect of items like electrical motor or something like that. Then suddenly the Government deputes the Collector (Excise) and gives notice for the recovery of amount to the extent of Rs. 70 crores or Rs. 100. crores from the cooperative-based industries. I would request the Minister to kindly look into this aspect. The officers in the excise department certify the price in the bill which has bo be charged to the customers.

Thirdly, regarding court cases, I was really surprised two days back that the Bombay High Court has taken a decision in a case from Pune wherein the Director who was an ex-Secretary of the Government of India was unnecessarily harassed by taking him to the court. I think the holier is the Government and the sinner is an industrialist. Sir, that attitude should be avoided and cooperation of honest industrialists should be taken by the Government. In our country there are many honest industrialists.

श्री प्रमोद महाजन (महाराष्ट्र) : सभापति जी, सर्वसाधारण रूप में बकाया वसूल करने की यह स्काम निश्चित रूप से स्वागतयोग्य है। मैं माननाय मंत्री जो से केवल 2-3 छोटे स्पष्ट करण इस सम्बन्ध में चाहुंगा। एक तो जैसे विभिन्न न्याया-लयों में ढाई हजारक रोड़ रुपये का बकाया रुका पड़ा है उस∶प्रकार क्या मन्त्रालयों के स्तर पर इसमें कुछ रकम रुकी पड़ होगी। जिसका डिस्न शन या जिसका अपील मंत्रा लय के स्तर पर होती है कोर्ट में जाने से पहले क्या **ऐसः कोर्टरकम रुकः प**र्दः है? वया उस मामले में भी किसानाति को अपनाया जायेगा? दूनरे मेरा सवाल यह है कि ढाई हजार करोड़ रुपया जो रुका पड़ है, क्या वित्त मंत्रालय का कोई अनुमान है कि वोलेंट्र डिसक्लोजर करने के बाद इसमें से कितने करोड़ रुपया श्रोपन होने को सम्भावना है।

तीसरा मेरा सवाल है और स्पष्टी करण में यह चाहूंगा कि 31 दिसम्बर, 1986 के बाद जो लोग हैं बीच्युल ग्रे.फेंडर्ज रहेगे कोर्ट में बार-बार ले जात रहेंगे क्या सरकार उनकी कोई ब्लैक-लिस्ट बनायेगी ग्रीर ऐसी ब्लैक लिस्ट में ग्राने वाला कम्पनियों ग्रीर सिस्टर कम्पनियों को सरकार की ग्रीर से, सभी मंत्रालयों की ग्रीर से तथा वित्तीय संस्था ग्रों की ग्रीर से तथा वित्तीय संस्था ग्रों की ग्रीर से कोई ऐसा प्रतिबंध होगा जो पैसा बचाने की कोशिश करती है उन पर कोई ग्रंकुश लगे ? भै यह त न स्पष्ट करण चाहूंगा। धन्यवाद।

SHRI K. MOHANAN (Kerala): Sir, the system of compounding is not a new one. We know that this system is prevailing in so many departments. has its positive Ιt as well as negative effects. The positive part is that as our hon. Finance Minister has already stated, it is help-. ful to avoid unneccessary battle and harassment and enable collection of taxes in time. But Sir, the other side, the negative side of this compounding system, if I am correct, is that it is there for the forest produce, for sales tax or like that. To a certain extent, it depends upon the sincerity and integrity of the officer who is dealing with it. So, actually, this compounding system itself is a

source of corruption. That is my impression about it. So, Sir, we cannot depend upon the sincerity ard integrity of the concerned officials alone. Now, I would like to ask the Minister whether there are any specific guidlines to take decision on what type of cases are there, whether there is any proposal on the side of the Government for strict and whether there is any proposal to any machinery $\mathbf{u}_{\mathbf{p}}$ this vigilance check up periodically on each and every case? Thank you.

SHRI ALADI ARUNA ARUNACHALAM (Tamil Nadu): Sir, our hon. Finance Minister after taking over this portfolio has done some radical things so to improve the financial resources of the country. His declaration of long term fiscal policy was a clear indicahis perspective. His of introduction of MODVAT is another record of his prudence his tax reforms. His firm to unearth the black money raid against the smugglers, blackmarketeers and tax evaders unenviable evidence of his honesty and sincerity in the management of finance for the welfare of the But Sir, contrary to our expection, now, he has posed for compounding the offences and settlement of | court under the custom and excise duty. Sir, how far it is going to be helpful, that will be seen? We have no objection to settle the cases of the tax payers who have not charge-sheeted after filing the charge-sheet against any tax evader to withdraw the case is injurious to our economy. So many big industrialists and industrial houses like Tatas, Kirloskar and RELIANCE have been charged for their economic offences. These industrialists have cheated the Government and the Banks. amended so If the laws are as to permit compounding of these offences, then the public will be tempted to evade the tax and smuggle the goods and process

the contraband. The income of the country will be seriously affected. The Minister expected that there will be an increase in the income of the country. No, on the contrary, it will affect tax collection. No society can survive in a civilised world without Punitive powers. If you remove the fear from the minds of the tax-evaders, automatically it means we are encouraging economic offenders. Economic offenders are more dangerous than criminals. Therefore, punishment is necessary. So my question is: What are the compelling for introduction of this factors scheme? Can the honourable Minister tell us to what there will be an increased tax collection?

SHRI SUSHIL CHAND MO-HUNTA (Haryana): I congratulate the honourable Minister for coming up with this policy He has done statement. I would like to know how many firms or e persons are involved in these Rs. 2500 crores which are stated to be blocked in courts of law, what the number of people involved would be. Also, how does he propose to deal with those officers in the department who have colluded with and helped those parties either in wrongly describing certain articles levying less amounts of or customs duty? Because, if an article has not been properly described and consequently a less amount has been charged, then somebody must be responsible for it. Is it that nobody came to know of it or was it an inadvertant mistake or was it done deliberately? What is the approach of the Governin ment those cases where there is collusion of officers? Do those cases also fall within the purview of cases being compounded or is this relaxation applicable only to those people who did it bona fide because of wrong understanding and wrong in terpetation of the various articles in the excise and customs law?

My specific questions are: What is the number of people involved and when were these cases detected, how long after the excise and customs duty was evaded?

श्री मध्यगाच प्रलिक (उत्तर प्रदेश) : श्रीमत्, पिछले एक-इंद्र साल में जो मान-नोयावित मंत्राजाने काम किया है बड़े लोगों को पकड़ने-धकड़ने का मैं यह कह सकता हूं कि हिन्दुस्तान के म मूली ब्राटमी में उसने एक जबरदस्त विश्वासे जगाया है। स्रगर स्राप को कभी मौकालगा हो शहर या कस्बे में सिनेमा देखने का तो भ्रापने देखा होगा कि फिल्म में जो ताकतवर ब्राटमी हो जाता है गलत तरोकों से उसको जब पिट ई होती है तो उस वका गरोब ग्राटमी रिक्मेवाला सबसे ज्यादा ताली बजाता है। ठीक यही मान-सिकता देश के गरींब और मामली आदमी को है। जब उसको लगता है कि ग्राप बड़े-बड़े ग्राटमी को पकड़ सकते हैं या इसदेश में ताकतवर अब यह नक्शेवाजी नहीं कर सकता कि वह रुपये के बल पर दिल्लों के मंत्रालयों के कारीडोर में जो चाहेगा करा लेगा तो इससे जबरदस्य संतोष हिन्दुस्थान के श्राम श्रादमी को होता है। मैं पूरी ईमानदीरा के साथ कह सकता हं कि यह विस्वास ग्रापने देश में जगाया है कि ग्राज बडेसे बड़ा श्राटमी रुपये के बल पर कोई काम दिल्ली की सरकार में नहीं करा सकता ग्रौर इसके लिये मैं वित मंत्री जी की बधाई देना चाहता है। श्रीर मैं निवेदन यह करना चाहना हुं कि स्रोप ने बहुत समझटारों के साथ कोशिश यह भी को है कि देश में उत्पादन भी मंद न हो, व्यापार भी चले लेकिन कानन को सर्वीपरि रख कर काम चले। मैं जो निवेदन करना चाहता हूं वह यह है कि इसके तहत जो ची जें बचगयी है उनका क्या होगा। एक ही तरफ मैं विता मंत्री जो का ध्यान दिला कर अपनी बात खत्म कर दूंगा। जो सब से जवरदस्त चोरी इस देशों में हो रही है वह उत्रादन को छिपाया जा रहा है। मैं मिताल के तौर पर कहना चाहता हूं, नाम नहीं लुंगा, उत्तर प्रदेश में दम साल पहले विकी कर के अधिकारियों ने सरकारी भीर गैर-सरकारी कारखानों में छापा मारा घराव के कारखानों पर छापा मारा और वियर श्रीर

श (। ब की जितनो मोतलें बनती थीं उस का दस सैकड़ा कागज पर दिखाई जाती थीं यह पाया। श्गर फ़ैक्ट्रा में शारा छि-पाया जाता है, श्रारका उत्राटन छिपाया जाता है। एक रबर फैक्टो सरकारो प्रतिष्ठान था, उस में भी उत्पादन को छिपाया गया था। वह रिपोर्ट मैने देखी थी जब मैं बहां विधायक था। तो मैं मंत्री जो से निवेदन करना चाहता हूं कि उत्पादन की जो जगध है वहां पर जो जबरदस्त चोरो होती है उसको रोकने का वह कोई प्रबंध क (ब्यवधान) वह कमानी स्राप के पुराने नेता से संबंधित है इसलिये सै उसका नाम नहीं ले रहा हूं। (व्यवधान) उस कम्यनों ने हो जनता पार्टी की सरकार त्ड्व।ई। जपादा इतिहास बताऊंगा तो ग्राप को हो दिकतत होगो। मैं एक किसान परि-वार से आता हूं। 5 रु० के बकाया, 200 रुपये के बकायां रहने पर किसान को तहसील-दार गिरफार करके बंद कर देता है। बहुत तकलोफ होतो थी यह देख कर कि ढाई हजार रुपये के कर चोर को नहीं पकड़ा जाता है। मैं वित्त मंत्रों जो को बधाई देनाचाहता हूं कि मेरे जैसे प्रादमी को उस बात में विश्वास पैटा हमाहै कि जो लोकतंत्र और गांधी जी की पोढो ने दिया था कि स्रब 50 रुपये का बकायेदार हो गिल्पार नहीं होता है बहिक ढाई हजार करोड़ के कर न देने वाले भी गिरफार हो रहे हैं।

इत शाब्दों के पश्य ही में अपनी सात समाप्त करता हूं।

बहुत-बहुत धन्यवाद ।

MR. CHAIRMAN: Yes, Mr. Gurudas Das. Gupta.

SHRI GURUDAS DAS GUPTA: (West Bengal): Mr. Chairman, Sir, I am sorry, I cannot complement the honourable Minister of Finance.

AN HON. MEMBER: Why not?

SHRI N.K.P. SALVE (Maharashtra): Because it will not suit him.

MR. CHAIRMAN: Put your questions, please.

AN HON. MEMBER: He will get a blast. (Interruptions)

SHRI GURUDAS DAS GUPTA: There can be a counterblast also and you would like to have something of that also? There can be a flare-up on that. (Interruptions)

MR. CHAIRMAN: Kindly come to your clarifications.

SHRI GURUDAS DAS GUPTA: Sir, I cannot compliment the Minister of Finance on this score because I believe that instead of enforcing the law on those people who violate the law, the Government is seeking to have a policy of appeasement under the pretext of having difficulties arising out of the court cases.

[Mr. Deputy Chairman in the Chair.]

I do not think there is any difficulty because of court cases. If there difficulty, any such should be solved by bringing about a proper amendment to the law and, if necessary, a proper amendment to the Constitution itself. have been amending the Constitution on so many occasions. Therefore, in the case of these offences and in the matter of disposal of such cases, instead of adopting a policy of appeasement, that is, trying to settle the affairs outside the court of law, there proper amendment. should be a I will now say why I cannot agree to this. It is because I believe that this scheme is immoral. It is immoral a person can commit an offence knowing full well that he can go scot-free because there is a provision in the scheme to settle the matter court. The business outside the community will commit more offences now than what it has been doing so far. My respected friend and collegue, the Finance Minister, knows himself more than anybody else in the House what the psychology of the business community is and what the

volume of such offences is which they are committing in the difference sectors, in the different areas, of our economy. Therefore, such a measure by the Government will only encourage this psychology of the business community that with the power of money they can get away with any crime and they can go score free. Therefore, Sir, I beg to differ and I cannot compliment him on this.

In this connection, may I remind the hon. Minister that when you had taken to the policy of voluntary disclosures in the case of unearthing the black money, what was the amount that was recovered? Not even a fraction of the total black money ruling the country. The expert committee, the Government committee, the Government committee and everybody telling that Rs. 20,000 crores, even more than that, is the amount of black money ruling the country and there is a parallel economy. You cannot touch the fringe of the parallel economy. It is not the question of black marketeers; it is black money. Therefore, your proposal of unearthing black money through voluntary disclosure had been a colossal failure. Even that ex-perience has not been a matter of education to you or to the Government. Even after that you are taking resort to voluntary disclosure to get rid of the difficulties. I understand, the difficulties are there because of delay in the disposal of cases. Therefore, Mr. Chairperson, I would like to ask our hon. Miniswhether such a ter to tell me measure will provoke more violations in the business community, because we are given to understand that if they violate they will not go to jail but they can settle the matter outside the court. And everybody knows that a huge volume of corruption is rampant in the officialdom. Therefore, how easily they can get away with! Sir, without having lack of faith in the Minister himself because he has been doing

good job in a limited way. I do not see any reason for the scheme to be brought forward.

MR. DEPUTY CHAIRMAN: Shri Babul Reddy. (Interruptions) Chairman has decided that one Member from each party should speak. So Mr. Eabul Reddy's name I called. (Interruptions).

SHRI A. G. KULKARNI: Are we in a democracy or in Russia. or China?

MR. DEPUTY CHAIRMAN: If time permits, I will can you. Mr. Babul Reddy.

SHRI P. BABUL REDDY (Andhra Pradesh): The Minister has stated that the response to the Voluntary Disclosure Scheme with reference to direct taxes was very encouraging, and encouraged by that response he has now come out with this scheme in respect of excise duty and customs. Sir, to that extent I do not take any exception. But, Sir, I wonder the present scheme, the entire area of the present scheme, is covered by exceptions, So I want a clarification.

Sir, normally the excise duty is evaded either by suppression of production or clandestine removal in showing in the accounts. There are various alternatives by which customs or excise duty can be avoided. Here exceptions are given and this scheme does not cover cases of suppression of production of excisable goods and clandestine removal thereof, etc. etc. Here a list is given. Then, on page 4 it is said that if the transactions are not mentioned in the books of the company then the funds are, to that extent, funnelled out of the bu iness. It is said that to transactions not mentioned in the books of the company this scheme will not apply.

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[1 AUG. 1986]

My apprehension is that here what is given by the right hand is taken away by the left hand. The whole gemut of the scheme is covered by exceptions. So I want a clarification, Sir: Is there any area left for this scheme to operate?

MR. DEPUTY CHAIRMAN: The Finance Minister. (Interruptions).

SHRI JAGESH DESAI (Maharashtra): I was the first person to raise my hand.

SHRI N.K.P. SALVE: I also raised my hand and the Chairman nodded that he would call me up.

MR. DEPUTY CHAIRMAN: I have a list passed on to me by the Chairman. He told me that specifically these are the two names, after which I can call the Minister, because the time is arranged in such a way.

SHRI JAGESH DESAI On a point of order. (Interruptions). I had given my name at the earliest opportunity.

SHRI JAGESH DESAI Sir, you have given a chance to everyone from that side and there is only one from this side. It is unfortunate.

MR. DEPUTY CHAIRMAN: Your name must have been given. But it does not appear in the list. The list is before me. I am so sorry that I cannot accede to your request.

SHRI VISHWANATH PRA-TAP SINGH: I am thankful to the Hon. Members for the general support and the direction in which the steps have been taken. question was asked as to why this scheme has been introduce at all.

We had introduced a scheme for the direct taxes where we gave exemption from penal procedure or penalty or criminal prosecution. We did not compromise on the amount of tax to be paid. We have not compromised on that point neither in the previous scheme nor in the present scheme. Under the scheme, no one would get any benefit on tax as compared to the honest tax payers. This has been our main thrust in the direct taxes. It is difficult to assess the amount that way. It is some rough estimate and rough estimates are dangerous to be given on the floor of the House. It is indulgence on my part. I can share with you the assessment we had. It is a rough assessment that about 300 crores of rupees have been collected on the direct tax side under the voluntary scheme. (Interruptions) These 300 crores would cover three times more. This will cover more than 1000 crores. This money is not in bonds that you have to repay with interest thereon. It is the total money coming in the kitty of the Government. On the same principle, we have extended that to the indirect taxes.

SHRI N.K.P. SALVE: I want to ask an extremely important question. The success that he has achieved is the result of a very pragmatic approach and he deserves our felicitations for that. I want to know why he has kept this scheme so unduly restricted. Excepting those matter which are in a court, it cannot cover more. Supposing there is surplus production, this surplus production should be linked with the evasion of income-tax and sales tax. The person will go and settle it with the income-tax and sales tax authorities. The quality of law being what it is the response comes in. If the quality of law is good, there is a larger response. The communists run with the hare and hunt with the hound. They condemn the existence of black

money and if we take measures, they again condemn us.

. SHRI GURUDAS DAS GU-PTA: The communists are not changing. I think he is not speaking on behalf of the Communist Party, nor is he speaking as a communist. He is under a spectre and the spectre is communism. I wish I could help him in this.

SHRI VISHWANATH PRATAP SINGH: Mr. Das Gupta, I assure you that there is no policy of appeasement. This I assure you. It is very clear that no tax concession is given in this. It is for a specific time. It is not an open-handed permanent scheme or policy that we have adopted. Now when we are enforcing the laws firmly, have taken a practical view. All right give a right, give a time window. If you want to come out clean, come. This will also give us a moral authority. After December when we tighten these laws and take firm action, nobody can say that it is something which suddenly came out and he does not subscribe to it. Even that pretext will not be there. we can very firmly implement the law. So, here is an opportunity for them to come out. And so far as court cases are concerned, those are of civil nature where the Supreme Court has decided the principle. And in various High Courts people are contesting it on a writ petition. So, it is not the criminality of it which is comprised. But the Supreme Court principle has been enunciated. Now, if you want to conform to the Supreme Court principle and pay up your money, than a settlement procedure apart from the court has been announced. And that can be availed of. Now, the rationale that is being asked by Salveji; and also the other honourable Member asked why exceptions have been made and that there are more exceptions than what you have given. We have taken the principle where a person has not paid the tax that is due—what he has realised, he has shown in his books-maybe by

misclassification or otherwise. But the amount that he has received, he has shown in the books. But the tax he has not paid of what has been his due. So, this is confined. In fect, this is the only window that is being given. Now the question is: Why don't you widen the window to the others which Salveji said? On the other it is said where there is a clandestine removal of goods, as he has said. That is one more mode. I do not know. So, here is not only evasion of the tax but also when it is clandestinely removed then the proceeds are also not reflected in the books. When it is not reflected in the books, the share holder's right is also gone. How are we to compound the injury to the third party? So, it is a question of principle.

SHRI N.K.P. SALVE: What about non-corporate sector?

AN HON. MEMBER: When it is already in the books..

SHRI VISHWANATH PRA-TAP SINGH: That is a different thing. Where there is collusion, we will take action. But when it is clandestinely removed, it is not reflected in the books at all. So, here the third party's interests also come, violation of the company law comes, violation of the tax laws comes, and this whole circuit comes. Well, Salveji said that when the Government takes money, you can also take care of the company law and the tax law. But this third party's interests and of other investors also come in there. Even in a private firm...

SHRI A.G. KULKARNI: Mr. Minister, in the small scale industry there is no shareholder at all. It is only the entrepreneur.

SHRI VISHWANATH PRATAP SINGH: Well, in a small-scale sector, there are partnerships.

There are other partners whose interest is affected. Now, how do we compound or write off the third party interest? That is a question of principle.

SHRI N.K.P. SALVE: The partners are no different than the firm itself. That is the concept.

SHRI VISHWANATH PRA-TAP SINGH: We know that a few manage it. The others are there. And how much share they get out of it? These are the various things that can be raised. So, we have been cautious on that. Certainly smuggling we cannot control. There is no question. No one has pleaded for that. So, I don't have to argue So, this has been the broad framework of thinking in coming with the scheme. Now, Shri Kulkarni, while complimenting the scheme said that due to raids, the Industrial environment has been vitiated. I strongly differ with it. I strongly differ with it that indusstrial environments has been vitiated The Latest quarterly figures have come. There has been a growth of 7.7 per cent in April in Industrial goods.

SHRI A.G. KULKARNI: How the investment is there...

SHRI VISHWANATH PRATAP SINGH: Investment capital issues have gone up by 80 per cent compared to Last Year. And the Industrial growth of this country is not mortgaged to a few people of the country. Let it be very much known, And those people evade the Laws, it is not mortgaged to them. There are millions of entrepreneures in this country small, big and large—who will contribute to the Industrial growth, And Let us not be in that illusion. I can not contribute to that line of thought. Those who are found subverting or compromising their position, there is no question of tolerating them. If we find anybody subverting or compromising or involved in any other way, certainly we will take action.

Now, a point was raised, namely if excise officials have cleared and after then it is taken, then where it is cleared and shown in the books, certainly those cases will fall in this. They can avail of it so far as it is reflected in the books.

One court case Kulkarniji mentioned was about the secretary or a director of the Kirloskars.

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In fact it is the case of an exsecre tary or director. We had to formally make him a party to it because the omission would have created a weakness in the case. Let it be known that even in appeal in Kirloskars, the Government's case has been admitted by the High Court. It is not that something has just been done perfunctorily.

SHRI A.G. KULKARNI: I am not on the case of Kirloskars. The point is that cases have gone to courts, as if to harass.

SHRI VISHWANATH PRATAP SINGH: I will explain it. That legal technicality is there. Also I have to point out the admission of the case in appeal because it is said that the Government is going in for harasment. The court found a prima facie case and that is why it admitted it. The mumber is about three thousand cases are pending in various High Courts and the Supreme Court relating to thi amount of 2500. So, it is a very large mumber. At Ministry level we do not decide the cases. The question was asked, how much is pending in the Ministry level.

A point was made that this will inculcate the habit of offence.

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आदत बढ़ जायेगी । आदतन करेगें तो इत्मानान रिवये कि हम आदत छुड़ा देगें।

SHRI GURUDAS DAS GUPTA!
I did not follow it, Sir.

SHRI VISHWANATH PRATAP SINGH: Now the other negative side was mentioned.

SHRI GURUDAS DAS GUPTA: Why should I lose the privilege of listening to his sentence?

MR. DEPUTY CHAIRMAN: You should have used the earphone.

SHRI GURUDAS DAS GUPTA: Kindly say it in a few words in English.

SHRI VISHWANATH PRATAP SINGH: That is a very special sentence.

SHRI GURUDAS DAS GUPTA: Special persons use special sentence.

SHRI VISHWANATH PRATAP SINGH: You will endorse that sentence.

Then a point was raised that this compounding system will lead to corruption at officials levels. One thing, we are not compounding the tax dues. No officer has any authority to reduce the tax burden. That discretion is not there. Criminal prosecution or other penalties, that is the only area. That discretion is not there and guidelines are alredy given. That is already enunciated.

Now, a point was raised that it will not be proper that where a chargesheet has been filed and withdrawn, this will not be a good signal. Well, where a criminal prosecution has been filed, we are not going to withdraw that.

श्री राम ग्रवधेश सिंह (बिहार): कितना पैसा आयेगा?

SHRI VISHWANATH PRATAP SINGH: I am coming point by point. Then about officers who have colluded, I have answered.

Now, a question was asked as to how much money would be coming.

It is very difficult to make a guess that way because had I known how much is evasion, evasion would not have taken place. That is the difficulty in answering this question.

श्री राम अवधेश सिंह : इस स्कीम के बारे में बात करते हैं। खोदा पहाड़ निकली चृहिया वाली बात है, ग्रापको इस्टीमेट ही हों है कि कितना पैसा निकाल सकते हैं तो इसका मतलब क्या हैं?

श्री विश्वनाथ प्रताप सिंह : इसमें तो एक वातावरण बनाने की बात है। बातावरण चूहे श्रीर चुहिया से नहीं होगा (व्यवधान) एक बार उसवातावरण को समक्षिये उस वातावरण को बनाधा जा रहा है जिसमे कम्यलायेस स्वयं भी हो श्रीर श्रच्छे ढंग से भी हो।

श्री राम अवधेश सिंह : ग्राप कह रहे हैं, इतनी लम्बी चीड़ी बात कर रहे हैं कि ग्राप उनकी ग्रादत छुड़ा देंगे. ग्राप उनको ठीक बार देंगे । ग्रापके पास इतना ही ग्रनुमान नहीं है कि इस तरह से ग्राप कितना पैसा निकालोंगे जो छिगा कर रखा हुआ है । ग्राप किस जवाबदेही से यह बात बोल रहे हैं ।

श्री विश्वनाथ प्रताप सिंह : देखिये जो लोग कर चोरी करते हैं उनके दिल में भय तराजू, वही-खाता से नहीं ग्राएगा वह तो दण्ड से ग्राएगा । वह कार्यवाही करते रहेंगे । (अध्यक्षान)

SHRI JAGESH DESAI: The Minister made it very clear that taxpayers who evade taxes cannot be given a better treatment than is given to honest tax payers. But in the proposal I find...

MR. DEPUTY CHAIRMAN: It is already over; he has answered it.

SHRI JAGESH DESAI: you have levied 6 per cent interest. I think it should be 12 per cent interest because you are paying 12 per cent interest on saving schemes. I do not understand the logic of levying 6 per cent interest. You should make it 12 per cent. This will be according to the spirit in which you have made it.